

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

E.A. No. 74/2025

In

Original Application No. 1306/2024

In the matter of:

Ramesh Chand

.....Applicant

Versus

Central Ground Water Authority of India & Ors.

.....Respondent(s)

NDOH:- 29.01.2026

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Filed by:

New Delhi:

Dated: 28.01.2026

Delhi Pollution Control Committee

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(1)

In the matter of:

Ramesh Chand

.....Applicant

Versus

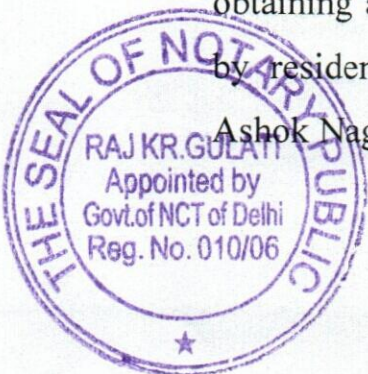
Central Ground Water Authority of India & Ors.

.....Respondent(s)

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE IN COMPLIANCE TO THE ORDER DATED
20.11.2024 and 04.11.2025.**

I, M. S. Rawat, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3rd Floor, Block-A, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal took up the above referred matter on the basis of the original application filed by Sh. Ramesh Chand raising the grievance about extraction of ground water from the borewell without obtaining any permission from the competent authority on a public road by residents of C-II/45B, C-II/45E and C-II/110A, Block-C-II, New Ashok Nagar, Delhi-110096.

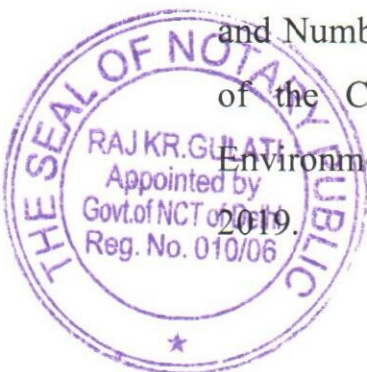


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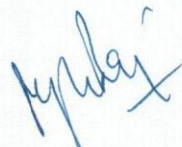
3. That, Hon'ble National Green Tribunal was pleased to dispose of the OA vide Order dated 20.11.2024 and while disposing of the OA, please to direct:

"....we find that on the complaint of the Applicant, the action has been initiated by the concerned authority which is reflected in the document on page 54 dated 26.09.2024. Hence, we direct the competent authority, i . e . , Respondent No. 5, (DC, Revenue) to duly consider and take action on the complaint of the Applicant by following due process and in accordance with the law. Let this exercise be completed within three months.

4. That, the applicant has filed an Execution Application pursuant to the order dated 20.11.2024 passed in Original Application No. 1306/2024 by this Hon'ble Tribunal. The Execution Application was taken up by the Hon'ble Tribunal on 04.11.2025, and the Tribunal was pleased to issue notice.
5. That, subsequent to the order dated 04.11.2025, DPCC received a letter from Revenue Department with the request to take necessary action against 11 Nos. of illegal borewells found and sealed in New Ashok Nagar. Copy of the letter dated 29.12.2025 is enclosed herewith as **Annexure-1**.
6. That, to impose actual Environmental Compensation, DPCC require the details/ parameters of the borewell (i.e. diameter of pipe, Capacity of Pump in HP, Head of pump, Number of hours pump operated in a day and Number of days pump operated) on the violators as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation (EC) and Action Plan to Utilize the Fund" -



7. That in these 11 cases, the required details are not available. Therefore, DPCC has issued Show Cause Notices for the imposition of Environmental Compensation amounting to Rs. 30,000/- each against the violators as an interim Environmental Compensation (EC). Copies of the letter dated 20.01.2026 are enclosed herewith as **ANNEXURE-2 (Colly)**.
8. It is therefore requested to this Hon'ble Tribunal that the present action taken report may kindly be taken on record.

**DEPONENT****VERIFICATION**

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 28 day of January, 2026.

**DEPONENT**

ATTESTED

NOTARY PUBLIC
GOVT. OF NCT OF DELHI

28 JAN 2026**28 JAN 2026**



**OFFICE OF THE SUB-DIVISIONAL MAGISTRATE : MAYUR VIHAR
DISTRICT EAST, L.M.BANDH, SHASTRI NAGAR, DELHI - 110031**

No.SDM(MV)/2025/088785457/ 15000-03

Dated: 29/12/25

To

Executive Engineer (C) 1, DJB
M-16 Pocket-E Mayur Vihar Phase-2
Delhi-110091

Annexure-1

CMCI

Subject: - Matter of the Hon'ble NGT in Ramesh chand Vs. CGWA of India and Ors. In O.A. No. 1306/2024

With reference to your letter No. F14/DJB/EE (C)-1/2025-26/7689 dated 12/12/2025 on the subject cited above, a joint inspection with the D.J.B. Team and Delhi Police was carried out on the following addresses (As mentioned in the letter dated 12-12-2025) and accordingly action was taken on the spot, on the observations of the inspection team, as mentioned below:

S.N.	Address	Whether illegal borewell is found or Not	Action Taken by the Team	Remarks
1.	C-II/32-A NEW ASHOK NAGAR	Yes found	Borewell Sealed	
2.	C-II/32-B NEW ASHOK NAGAR	Yes found	Borewell Sealed	
3.	C-II/40 NEW ASHOK NAGAR	Yes found	Borewell Sealed	
4.	C-II/68-C NEW ASHOK NAGAR	Yes found	Borewell Sealed	
5.	C-II/67 NEW ASHOK NAGAR	Yes found	Borewell Sealed	
6.	C-II/205 NEW ASHOK NAGAR	Yes found	Borewell Sealed	
7.	D-106 MASJID MODE NEW ASHOK NAGAR	Yes found	Borewell Sealed	
8.	D-57 NALA ROAD, NEW ASHOK NAGAR	Yes found	Borewell Sealed	
9.	E-17C, C-1 BLOCK, NEW ASHOK NAGAR NEAR GOSHALA	Yes found	Borewell Sealed	
10.	C-II/45B NEW ASHOK NAGAR	Yes found,	Already Borewell Sealed	
11.	C-II/45E NEW ASHOK NAGAR	Yes found	Already Borewell Sealed	
12.	C-II/110A, BLOCK-11, NEW ASHOK NAGAR	Address not traceable	N.A.	Address not traceable as 2 No.s addresses are merged. E- Block is separate and C-I Block is separate

2141/CMCI
09/01/2026



SANJAY KUMAR AMBASTA
S.D.M. (MAYUR VIHAR)

No.SDM(MV)/2025/088785457/ 15000-03

Dated: 29/12/25

Copy for information and necessary action to:

1. P.A. to D.M. (East).
2. Member Secretary, DPCC, ISBT Building 4th - 5th floor, Kashmir Gate, Delhi-54 for further necessary action in matter. (has seen) 7/1/26
3. SHO- New Ashok Nagar- With the direction to make sure that the seal remain intact till further orders.

M
141
AEE

MS/2428
02/01/26



SANJAY KUMAR AMBASTA
S.D.M. (MAYUR VIHAR)

 DPCC	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENTAL, (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-1, DMRC IT PARK, SHASTRI PARK DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in	<i>By Speed Post/By E-mail</i> 
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F. No. DPCC-J023/5/2025-CMC1/

5042-14

Date: 20/01/2026

To,

Owner/Occupier
 C-II/205, New Ashok Nagar,
 Delhi-110096.

Annexure. 2 (colly)

Subject: Show Cause Notice for imposition of interim Environmental Compensation (EC) for illegal ground water use.

Whereas, Hon'ble National Green Tribunal vide its orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No.25/2019 titled as, "Abdul Farukh Vs Govt. of NCT of Delhi" regarding remedial action against illegal extraction of ground water by installing unauthorized tube-wells has issued number of directions to Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

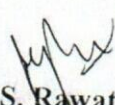
And whereas, SDM Mayur Vihar vide its letter dated 29.12.2025, in matter of the Hon'ble NGT in Ramesh Chand Vs. CGWA of India and Ors. In OA No. 1306/2024, informed that during joint inspection with Delhi Jal Board (DJB) and Delhi Police, borewell of **Owner/Occupier C-II/205, New Ashok Nagar, Delhi-110096** found engaged in illegal extraction of groundwater without permission, has been sealed.

And whereas, as per the DPCC office order dated 09.07.2020, on account of extraction of groundwater illegally without permission from the Competent Authority you shall be liable to pay interim **Environmental Compensation (EC) amount of Rs 30,000/- (Rs. Thirty Thousand only)** to this office in the form of DD in favour of "Delhi Pollution Control Committee".

Now, therefore, you are hereby directed to show cause as why the interim Environmental Compensation (EC) of **Rs 30,000/- (Rs. Thirty Thousand only)** should not be levied upon you (the addressee).

Your reply, (if any) should reach in this office within 15 days from the date of service of this notice failing which it will be presumed that the addressee has nothing to say in this regard and the aforementioned proposed interim EC of **Rs 30,000/- (Rs. Thirty Thousand only)** shall be confirmed without any further reference in this regard.

This is being issued as per the approval of Competent Authority, DPCC.


M.S. Rawat
 SEE, CMC-I

Copy to:

1. The SDM, Mayur Vihar, L.M. Bandh, Shastri Nagar, Delhi-110031 with ref. to letter no. SDM(MV)/2025/088785457/15000-03 dated 29.12.2025.
2. Master File, CMC-I

6

By Speed Post/By E-mail

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENTAL, (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-1, DMRC IT PARK, SHASTRI PARK DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in	
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F. No. DPCC-J023/5/2025-CMC1/ 5009-11-

Date: 20/01/26

To,

Owner/Occupier
C-II/32-B, New Ashok Nagar,
Delhi-110096.

Subject: Show Cause Notice for imposition of interim Environmental Compensation (EC) for illegal ground water use.

Whereas, Hon'ble National Green Tribunal vide its orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No.25/2019 titled as, "Abdul Farukh Vs Govt. of NCT of Delhi" regarding remedial action against illegal extraction of ground water by installing unauthorized tube-wells has issued number of directions to Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

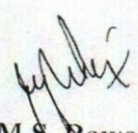
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F. No. DPCC-J023/5/2025-CMC1/ 5006-08

Date: 20/01/2026

To,

Owner/Occupier
C-II/68-C, New Ashok Nagar,
Delhi-110096.

Subject: Show Cause Notice for imposition of interim Environmental Compensation (EC) for illegal ground water use.

Whereas, Hon'ble National Green Tribunal vide its orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No.25/2019 titled as, "Abdul Farukh Vs Govt. of NCT of Delhi" regarding remedial action against illegal extraction of ground water by installing unauthorized tube-wells has issued number of directions to Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

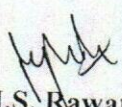
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F. No. DPCC-J023/5/2025-CMC1/ 5003-05

Date: 20/01/2026

To,

Owner/ Occupier

**E-17C, C-1 Block, Near Gaushala,
 New Ashok Nagar,
 Delhi-110096.**

Subject: Show Cause Notice for imposition of interim Environmental Compensation (EC) for illegal ground water use.

Whereas, Hon'ble National Green Tribunal vide its orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No.25/2019 titled as, "Abdul Farukh Vs Govt. of NCT of Delhi" regarding remedial action against illegal extraction of ground water by installing unauthorized tube-wells has issued number of directions to Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

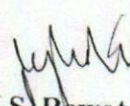
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F. No. DPCC-J023/5/2025-CMC1/ 5002-5002

Date: 20/01/2026

To,

Owner/Occupier
C-II/45-E, New Ashok Nagar,
Delhi-110096.

Subject: Show Cause Notice for imposition of interim Environmental Compensation (EC) for illegal ground water use.

Whereas, Hon'ble National Green Tribunal vide its orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No.25/2019 titled as, "Abdul Farukh Vs Govt. of NCT of Delhi" regarding remedial action against illegal extraction of ground water by installing unauthorized tube-wells has issued number of directions to Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

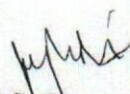
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F. No. DPCC-J023/5/2025-CMC1/ 4997-99

Date: 20/01/2026

To,

Owner/Occupier
 C-II/45-B, New Ashok Nagar,
 Delhi-110096.

Subject: Show Cause Notice for imposition of interim Environmental Compensation (EC) for illegal ground water use.

Whereas, Hon'ble National Green Tribunal vide its orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No.25/2019 titled as, "Abdul Farukh Vs Govt. of NCT of Delhi" regarding remedial action against illegal extraction of ground water by installing unauthorized tube-wells has issued number of directions to Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

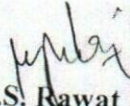
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F. No. DPCC-J023/5/2025-CMC1/4994-96

Date: 20/01/26

To,

Owner/Occupier
 C-II/40, New Ashok Nagar,
 Delhi-110096.

Subject: Show Cause Notice for imposition of interim Environmental Compensation (EC) for illegal ground water use.

Whereas, Hon'ble National Green Tribunal vide its orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No.25/2019 titled as, "Abdul Farukh Vs Govt. of NCT of Delhi" regarding remedial action against illegal extraction of ground water by installing unauthorized tube-wells has issued number of directions to Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

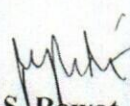
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1. The SDM, Mayur Vihar, L.M. Bandh, Shastri Nagar, Delhi-110031 with ref. to letter no. SDM(MV)/2025/088785457/15000-03 dated 29.12.2025.
2. Master File, CMC-I

 DPCC	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENTAL, (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-1, DMRC IT PARK, SHASTRI PARK DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in	<i>By Speed Post/By E-mail</i> 
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F. No. DPCC-J023/5/2025-CMC1/4991-92

Date: 20/01/2026

To,

Owner/Occupier
C-II/67, New Ashok Nagar,
Delhi-110096.

Subject: Show Cause Notice for imposition of interim Environmental Compensation (EC) for illegal ground water use.

Whereas, Hon'ble National Green Tribunal vide its orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No.25/2019 titled as, "Abdul Farukh Vs Govt. of NCT of Delhi" regarding remedial action against illegal extraction of ground water by installing unauthorized tube-wells has issued number of directions to Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

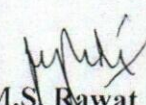
And whereas, SDM Mayur Vihar vide its letter dated 29.12.2025, in matter of the Hon'ble NGT in Ramesh Chand Vs. CGWA of India and Ors. In OA No. 1306/2024, informed that during joint inspection with Delhi Jal Board (DJB) and Delhi Police, borewell of **Owner/Occupier C-II/67, New Ashok Nagar, Delhi-110096** found engaged in illegal extraction of groundwater without permission, has been sealed.

And whereas, as per the DPCC office order dated 09.07.2020, on account of extraction of groundwater illegally without permission from the Competent Authority you shall be liable to pay interim **Environmental Compensation (EC) amount of Rs 30,000/- (Rs. Thirty Thousand only)** to this office in the form of DD in favour of "Delhi Pollution Control Committee".

Now, therefore, you are hereby directed to show cause as why the interim Environmental Compensation (EC) of **Rs 30,000/- (Rs. Thirty Thousand only)** should not be levied upon you (the addressee).

Your reply, (if any) should reach in this office within 15 days from the date of service of this notice failing which it will be presumed that the addressee has nothing to say in this regard and the aforementioned proposed interim EC of **Rs 30,000/- (Rs. Thirty Thousand only)** shall be confirmed without any further reference in this regard.

This is being issued as per the approval of Competent Authority, DPCC.


M.S. Rawat
SEE, CMC-I

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13

F. No. DPCC-J023/5/2025-CMC1/ 4988-90

Date: 20/01/2026

To,

Owner/Occupier
D-57, Nala Road,
New Ashok Nagar,
Delhi-110096.

Subject: Show Cause Notice for imposition of interim Environmental Compensation (EC) for illegal ground water use.

Whereas, Hon'ble National Green Tribunal vide its orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No.25/2019 titled as, "Abdul Farukh Vs Govt. of NCT of Delhi" regarding remedial action against illegal extraction of ground water by installing unauthorized tube-wells has issued number of directions to Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

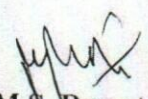
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And whereas, as per the DPCC office order dated 09.07.2020, on account of extraction of groundwater illegally without permission from the Competent Authority you shall be liable to pay interim **Environmental Compensation (EC) amount of Rs 30,000/- (Rs. Thirty Thousand only)** to this office in the form of DD in favour of "Delhi Pollution Control Committee".

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M.S. Rawat
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 DPCC	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENTAL, (GOVT. OF NCT OF DELHI) 3rd FLOOR, BLOCK-1, DMRC IT PARK, SHASTRI PARK DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in	<i>By Speed Post/By E-mail</i>  LIFE Lifestyle for Environment
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F. No. DPCC-J023/5/2025-CMC1/ 4985-87

Date: 20/01/2026

To,

Owner/Occupier
 D-106, Masjid Mode,
 New Ashok Nagar,
 Delhi-110096.

Subject: Show Cause Notice for imposition of interim Environmental Compensation (EC) for illegal ground water use.

Whereas, Hon'ble National Green Tribunal vide its orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No.25/2019 titled as, "Abdul Farukh Vs Govt. of NCT of Delhi" regarding remedial action against illegal extraction of ground water by installing unauthorized tube-wells has issued number of directions to Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

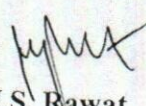
And whereas, SDM Mayur Vihar vide its letter dated 29.12.2025, in matter of the Hon'ble NGT in Ramesh Chand Vs. CGWA of India and Ors. In OA No. 1306/2024, informed that during joint inspection with Delhi Jal Board (DJB) and Delhi Police, borewell of **Owner/Occupier, D-106, Masjid Mode, New Ashok Nagar, Delhi-110096** found engaged in illegal extraction of groundwater without permission, has been sealed.

And whereas, as per the DPCC office order dated 09.07.2020, on account of extraction of groundwater illegally without permission from the Competent Authority you shall be liable to pay interim **Environmental Compensation (EC) amount of Rs 30,000/- (Rs. Thirty Thousand only)** to this office in the form of DD in favour of "Delhi Pollution Control Committee".

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 M.S. Rawat
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By Speed Post/By E-mail

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(15)

F. No. DPCC-J023/5/2025-CMC1/ 5015-17

Date: 20/01/26

To,

Owner/Occupier
 C-II/32-A, New Ashok Nagar,
 Delhi-110096.

Subject: Show Cause Notice for imposition of interim Environmental Compensation (EC) for illegal ground water use.

Whereas, Hon'ble National Green Tribunal vide its orders dated 15.01.2019, 30.05.2019, 30.10.2019 and 19.11.2019 in OA No.25/2019 titled as, "Abdul Farukh Vs Govt. of NCT of Delhi" regarding remedial action against illegal extraction of ground water by installing unauthorized tube-wells has issued number of directions to Delhi Pollution Control Committee (DPCC), Delhi Jal Board and Revenue Department for compliance.

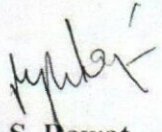
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And whereas, as per the DPCC office order dated 09.07.2020, on account of extraction of groundwater illegally without permission from the Competent Authority you shall be liable to pay interim **Environmental Compensation (EC) amount of Rs 30,000/- (Rs. Thirty Thousand only)** to this office in the form of DD in favour of "Delhi Pollution Control Committee".

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